

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO. 234 OF 2018

(Under Article 32 of the Constitution of India)

WITH

INTERLOCUTORY APPLICATION NOS. 41028 & 88367 OF 2018

(Applications for interim direction)

WITH

INTERLOCUTORY APPLICATION NO. 54938 OF 2018

(Application for filing additional documents)

WITH

INTERLOCUTORY APPLICATION NO. 133637 and 145079 OF 2018

(Application for Impleadment & Modification of Order dt. 31.8.2018)

WITH

INTERLOCUTORY APPLICATION NOS. 160959, 176335 and 181682 OF 2018

(Applications for Impleadment as party respondent)

AND

INTERLOCUTORY APPLICATION NO. 712 OF 2019

(Application for Modification of Order dt. 31.8.2018)

Shantanu Kumar & Ors.

... Petitioners

Versus

Union of India & Ors.

... Respondents

OFFICE REPORT

The Writ Petition alongwith applications above-mentioned was listed before the Hon'ble Court on 13.11.2018 with Office Report dated 12.11.2018, when the Court was pleased to pass the following order:

“The C.B.I. shall submit a final report to this Court within a period of four weeks on all issues referred to it. They shall also keep the Case Diary ready in Court for perusal, if necessary, on the next date of hearing.
List on 13.12.2018.”

Pursuant to above Order, it is submitted that a certified copy of Order dated 13.11.2018 was sent to The Director, CBI for information and compliance.

It is further submitted that Mr. Arvind Kumar Sharma, Advocate has on 11.12.2018 filed Status Report on behalf of CBI in sealed covers (three copies) and also on 25.01.2019 filed an Affidavit on behalf of Union of India (Department of Personnel & Training) with permission of the Hon'ble Court and the Affidavit stands included in the Paper Books.

It is next submitted that Ms. Pallavi Pratap, Advocate has on 13.12.2018 filed Vakalatnama/appearance and an I.A. for Impleadment as Party Respondents on behalf of Applicants - Mr. Rohit Kharb and others. The said application has been registered as I.A. No. 181682 of 2018 and stands included in the Paper Books.

It is next submitted that Ms. Pallavi Pratap, Advocate has also on 02.01.2019 filed an I.A. for Modification of Court's Order dated 31.08.2018 on behalf of Applicants - Mr. Rohit Kharb and others. The said application has been registered as I.A. No. 712 of 2019 and stands included in the Paper Books.

It is further submitted that Mr. Arjun Singh Bhati, Advocate has on 05.12.2018 filed Vakalatnama/appearance and an I.A. for Impleadment as Party Respondents on behalf of Applicants - Mr. Sandeep Kumar and others. The said application has been registered as I.A. No. 176335 of 2018 and stands included in the Paper Books.

It is next submitted that Mr. Prashant Bhushan, Advocate has on 05.03.2019 filed Additional Affidavit on behalf of the petitioners with permission of the Court and the same stands included in the Paper Books.

The instant Writ Petition was listed before the Hon'ble Court from time to time and lastly mentioned before the Hon'ble Court on 12.03.2019, when the Court was pleased to pass the following order:

“List immediately after ensuing Holi vacation.”

It is lastly submitted that all the four Status Reports in Sealed Envelopes on behalf of CBI are being circulated at the residential offices of the Hon'ble Judges on 30.03.2019 through Special Messenger.

The Writ Petition alongwith applications above-mentioned is listed before the Hon'ble Court with this Office Report for orders.

Dated this the 30th day of March, 2019.

Sd/-
Assistant Registrar